

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 326**

IA-1934/2021, IA-1064/2021, IA-5441/2021, IA-1508/2021, IA-3884/2021,  
IA-1016/2021, IA-1020/2021, IA-1025/2021, IA-1032/2021, IA-1054/2021,  
IA-1056/2021, IA-1060/2021, IA-4077/2021,

**In**

**IB-1348(ND)/2019**

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers      ....      Petitioner/Applicant  
LLP & Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.      ....      Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner      :      Mr. Sandeep Garg, Mr. Shobhit Gupta and Ms. Mansi  
Singh Advs.

For the Respondent      :      Mr. Piyush Singh, Mr. Siddhant katyal, Mr. Shobhan  
Mahanti, Mr. Vivek Kumar, and Jayant Upadhyay  
Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **03.07.2024**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Malik